

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

PART A: Covering Letter with Policy Schedule

<dd-mm-yyyy>

Policy Number: _____

Your <Policy Name> with Policy No. <Policy no.>

Dear Mr./Ms. _____,

We thank you for choosing Exide Life Insurance as your preferred life insurance solution provider. We welcome you to a growing happy family of over 15 lac Exide Life Insurance customers.

We are pleased to enclose your Policy Bond, which carries the following details of your recently purchased Exide Life Insurance Policy:

- ✓ Policy Schedule : Summary of key features of your Exide Life Insurance Policy
- ✓ Premium Receipt : Acknowledgement of the first Premium paid by you
- ✓ Terms & Conditions : Detailed terms of your Policy contract with Exide Life Insurance
- ✓ Service Options : Wide range of Policy servicing options that you can Benefit from

We request you to carefully go through the information given in this Policy Bond. You are also advised to keep the Policy Bond with utmost safety because this document will be required at the time of availing Policy Benefits.

We wish to inform you that, in case you are not satisfied with any of the terms and conditions of this insurance Policy, Exide Life Insurance gives you an option to cancel this Policy within 15 days (*30 days if the Policy is sourced through Distance Marketing) from the date of receipt of this Policy. You would need to write to us stating your reason for cancellation and return the original Policy Bond to any of our Exide Life Insurance Branches. We will refund the Premium amount paid by you towards this Policy, after deducting a proportionate risk Premium for the period of insurance cover in addition to the expenses incurred on medical examination (if any) and the stamp duty charges. All Benefits and rights under this Policy shall immediately stand terminated on the cancellation of the Policy. # Distance Marketing includes solicitation through all modes other than in person. For any assistance, please feel free to contact our customer service team at care@Exidelife.in or call our toll free number 1800 419 8228.

Thank you for giving us the opportunity to help you prepare for a long and happy life.

Yours sincerely,

Kshitij Jain
Managing Director & CEO
Exide Life Insurance Company Limited

Your Financial Advisor Contact Details

Advisor Name :
Advisor Code :
Mobile/Landline Number :

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

A.1. Policy Preamble

This Policy is a non-participating and non-linked individual life insurance Policy. The Terms and Conditions and the Policy Schedule are issued based on the proposal form submitted by the Life Assured /Policyholder.

A.2. Policy Schedule

Name of the Policy:	Exide Life My Assured Income Plan			
UIN of the Product				
Policy Number				
Date of the Proposal				
Policy Commencement Date / Date of Inception of the Policy				
Risk Commencement Date				
Guaranteed Income Variant	<Variant 1 : Uniform Income Benefit> <Variant 2: Enhanced Income Benefit> <Variant 3: Increasing Income Benefit>			
Basic Sum Assured on Survival (Rs.)				
Sum Assured on Death on Risk Commencement Date(Rs.)				
Rider (s)	Description	Premium	Sum Assured (INR)	Cessation Date
	« »	<< >>	« »	« »
UIN of the Rider(s)				
Premium Amount (Rs.)				
Frequency of Premium Payment				
Due Date of Premium Payment				
Premium Payment Term				
Policy Term				
Date of Last Installment Premium				
Guaranteed Terminal Benefit (Rs.)	Rs. «LMB_Amt»			
Guaranteed Income	First Guaranteed Income Date	«GI_First_Date»		
	First Guaranteed Income Installment	Rs. «GI_Ins_Amt»		
	Last Guaranteed Income Date	«CESSDATE_001»		
	Last Guaranteed Income Installment	Rs. «GI_Ins_Amt»		
	Payout Frequency	«GI_Payout_Freq»		
	Payout Term	«GI_Payout_Term» years		

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

Name and Address of the Policyholder	«sownername»			
	«address1»			
	«address2»			
	«address3»			
	«address4»			
	«address5»			
Date of Birth of the Policyholder				
Name of the Life Assured				
Age of Life Assured At Entry				
Date of Birth				
Whether Age admitted?				
Name of Nominee and relationship to Life Assured	Name of Nominee	Relationship to Life Assured	Proportion (%)	Age of Nominee
Name of Appointee, If Nominee is Minor				
Policy Maturity Date				
Special Conditions	«ZENDFLD_001»			
	«ZENDFLD_002»			
	«ZENDFLD_003»			
	«ZENDFLD_004»			
	«ZENDFLD_005»			

Consolidated Revenue Stamp Duty Paid to GOVERNMENT for this contract is INR <>

The Modal Premium shown in the Policy Schedule above is exclusive of Goods and Services Tax. GST at the applicable rates will be charged on Premiums paid.

«Legend_schedule»«ADDAMT»

d *Q* *BD*

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

PART B

Important Terms and Definitions

DEFINITIONS

In this Policy, unless the context requires otherwise, the following words and expressions shall have the meaning ascribed to them respectively herein below:

1. **Accident** is defined as sudden, unforeseen and involuntary event caused by external, visible and violent means.
2. **Age** shall be Age of Life Assured as at last birthday before the Policy Commencement Date i.e. the Age in completed years and stated in the Policy Schedule;
3. **Basic Sum Assured on Survival** means an absolute amount of Benefit being the sum of the Guaranteed Income (GI) and Guaranteed Terminal Benefit payable to the Eligible Person subject to the Policy remaining In Force and effect and is as specified in the Policy Schedule.
4. **Benefit/s** mean the applicable Benefits payable in accordance with Part C of the terms of this Policy;
5. **Eligible Person** means the Policyholder, including assignees under Section 38 of the Insurance Act, 1938 as amended from time to time or Nominees under Section 39 of the Insurance Act, 1938 as amended from time to time, or proven executors of administration or other legal representatives, as per the applicable laws & Regulations;
6. **First Guaranteed Income Date** means the date on which the first Guaranteed Income (GI) installment shall be payable to the Policyholder as specified in the Policy Schedule and that shall occur at the end of the first Payout Frequency after beginning of the Payout Term.
7. **Force Majeure** shall mean an event beyond the control of the Company by which performance of any of Our obligations are prevented or hindered as a consequence of, including but not limited to act of God (such as, but not limited to, fires, explosions, earthquakes, drought, and floods or other natural disasters), act of war, invasion or terrorism, rebellion, revolution, or civil war, labour dispute, riot, strikes, lock outs or disorder, epidemic, acts and regulations of the Government of India or any of its authorized agencies.
8. **Grace Period** means the time granted by the Company from the due date for the payment of Premium without levy of any interest or penalty during which time the Policy is considered to be In Force. The Grace Period so granted is fifteen (15) days for monthly Premium payment mode and thirty (30) days for other available Premium payment modes from the respective Premium payment due date;
9. **Guaranteed Income (GI)** means series of payouts as per the Payout Frequency specified in the Policy Schedule, calculated as a fixed percentage of one annualized Premium, payable to the Policyholder as per clause C.2.1. subject to his/her survival during the Payout Term;
10. **Guaranteed Surrender Value (GSV)** means the minimum guaranteed amount that is payable in the event of the Policy being surrendered as mentioned in Part D.3.2.2 of the terms of this Policy;
11. **Guaranteed Terminal Benefit** means the amount that is payable as mentioned in Section C.2.2.;
12. **In Force** means the status of the Policy being active, all due Premiums have been paid and the Policy is not terminated.
13. **Lapse** means a non-active life insurance contract on account of nonpayment of Premium within the Grace Period;

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

- 14. Last Guaranteed Income Date** means the date occurring at the end of the Payout Frequency of the Payout Term on which final Guaranteed Income (GI) installment shall be payable to the Policyholder as specified in the Policy Schedule, coinciding with the end of the Payout Term as specified in the Policy Schedule;
- 15. Life Assured** means the person named as such in the Policy Schedule, on whose life the Policy has been taken in terms hereof;
- 16. Minimum Guaranteed Sum Assured on Maturity / Absolute amount paid on death** means the outstanding Basic Sum Assured on Survival after deduction of Guaranteed Income Benefit paid, if any, and deduction of Guaranteed Terminal Benefit paid, if any.
- 17. Nominee** means a person who is named as the Nominee in the proposal form or subsequently changed by an endorsement as per section 39 of the Insurance Act, 1938 as amended from time to time, who has the right to give a valid discharge to the money secured under the Policy in case of death of the Life Assured before the termination of the Policy. The holder of a Policy of life insurance on his/her own life may, when effecting the Policy or at any time before the Policy matures for payment, nominate a person or persons to whom the money secured by the Policy shall be paid in the event of his/her death: Provided that, where any Nominee is a minor, it shall be lawful for the Policyholder to appoint any person in the manner laid down by the insurer, to receive the money secured by the Policy in the event of death of the Life Assured during the minority of the Nominee.
- 18. Payout Frequency** means either monthly or annual mode opted by the Policyholder to receive Guaranteed Income installment, payable at end of frequency during the entire Payout Term;
- 19. Payout Term** means the total period, during which Guaranteed Income installments are payable under the Policy, as specified in the Policy Schedule, subject to due Premiums being paid;
- 20. Policy** means the contract of insurance entered into between the Policyholder and the insurer as evidenced by the Policy Document;
- 21. Policyholder** shall mean the owner of this Policy and is referred to as the proposer in the proposal form and is named as such in the Policy Schedule.
- 22. Policy Commencement Date/Date of Inception of the Policy** means the Date, Month, and Year the Policy comes into effect and is specified as such in the Policy Schedule.
- 23. Policy Document** means the Policy Schedule, terms and conditions, the signed proposal form, annexure and any other attached endorsements or supplements together with all addendums and includes necessary documents;
- 24. Policy Schedule** means the schedule issued by the Company that sets out the details of this Policy and is attached to and forming part of this Policy.
- 25. Policy Term** means the tenure of this Policy during which the Death Benefit is payable and is specified as such in the Policy Schedule.
- 26. Policy Maturity Date** means the date of completion of the Policy Term as specified in the Policy Schedule.
- 27. Policy Year** means a period of twelve (12) consecutive months starting from the Policy Commencement Date and ending on the day immediately preceding the following Policy anniversary date and each subsequent period of twelve (12) consecutive months thereafter.

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

- 28. Premium** means the contractual amount payable by the Policyholder in a Policy Year on the due date as set out in the Policy Schedule to secure the Benefits under this Policy. Applicable GST, cess and other levies if any are payable in addition, to the Premium.
- 29. Premium Payment Term (PPT)** means the period in years during the Policy Term in which Premiums are payable by the Policyholder under the Policy, as specified in the Policy Schedule.
- 30. Regulations** mean the laws and regulations in effect as amended from time to time and applicable to this Policy, including without limitation the regulations and directions issued by the Insurance Regulatory and Development Authority of India (IRDAI) from time to time. The applicable regulation shall form a part and parcel of the terms and conditions, and the terms and conditions shall be read along with the regulation.
- 31. Revival** means restoration of the Policy, which was discontinued due to non-payment of the Premium, by the Company with all the Benefits mentioned in the terms and conditions, with or without Rider Benefits, if any, upon receipt of all the Premiums due and other charge/late fee, if any, as per the terms and conditions of the Policy, upon being satisfied as to the continued insurability of the Life Assured/Policyholder on the basis of the information, documents and reports furnished by the Policyholder.
- 32. Revival Period** shall mean the period of two years from the due date for payment of the first unpaid Premium during which the Policyholder is entitled to revive the Policy for full Benefits, as provided in terms of Clause D.2.
- 33. Rider** means the Rider(s), if any, which provides additional cover which can be opted by the Life Assured/Policyholder and issued by the Company, attached to and forming part of this Policy;
- 34. Rider Benefits** means the amount of Benefit payable on a specified event offered under the Rider and is allowed as add-on Benefit to main Benefit and is mentioned in the Rider Policy.
- 35. Rider Endorsement Letter** means the letter issued by the Company on a Policy anniversary date to which the Rider Policy is attached to and forms a part of the Policy.
- 36. Risk Commencement Date** means the date from which risk is assumed by the Company and as specified in the Policy Schedule;
- 37. Sum Assured on Death/Death Benefit** means an absolute amount of Benefit which is guaranteed to become payable on the event of death of the Life Assured after the Risk Commencement Date during the Policy Term in accordance with Clause C.1.1. and is as specified in the Policy Schedule or such amount as may be endorsed on the Policy.
- 38. Surrender** means complete withdrawal/termination of the entire Policy by the Policyholder in accordance with the terms of the Surrender as mentioned in Part D.
- 39. Surrender Value** means an amount, if any, that becomes payable in case of Surrender in accordance with the terms and conditions of the Policy as mentioned in Part D.3.
- 40. Special Surrender Value (SSV)** means an amount, if any, that becomes payable in case of Surrender in accordance with the terms and conditions of the Policy as mentioned in Part D.3.2.3.
- 41. "We", "Us", "Our" and "Company"** refers to Exide Life Insurance Company Limited.
- 42. "You", "He", "She" and "Your"** refers to the Policyholder.

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

PART C

Product Core Benefits

BENEFITS PAYABLE UNDER THIS POLICY

C.1. Death Benefit: Subject to terms and conditions of this Policy and the Policy remaining In Force (not in Lapse mode) as on the date of the death of the Life Assured (after the Risk Commencement Date but before the end of the Policy Term), the Company shall pay Sum Assured on Death of the Life Assured to the Nominee and upon payment of such Sum Assured on Death, the Policy shall stand terminated and no further Guaranteed Income shall be payable from the date of such death. In the event of death claim during the Grace Period, the Company shall pay the Death Benefit subject to the deduction of the premiums due as well as balance premiums for the Policy Year, if any under the policy.

C.1.1. Sum Assured on Death: Sum Assured on Death is calculated as highest of the following

For Entry Age less than 45 years	For Entry Age of 45 years and above
<ul style="list-style-type: none">• 10 times the Annualized Premium; or• 105% of total contractual Premiums payable till date of death excluding tax, Rider Premiums and underwriting extra Premiums, if any; or• Minimum Guaranteed Sum Assured on Maturity; or• Absolute amount paid on death	<ul style="list-style-type: none">• 7 or 10 times the Annualized Premium, as chosen by Policyholder at inception; or• 105% of total contractual Premiums payable till date of death excluding tax, Rider Premiums and underwriting extra Premiums, if any; or• Minimum Guaranteed Sum Assured on Maturity; or• Absolute amount paid on death

C.1.1.1. Annualized Premium shall be the Premium payable in a year chosen by the Policyholder, excluding underwriting extra Premiums and loadings for modal Premiums, if any.

C.2. Basic Sum Assured on Survival

Basic Sum Assured on Survival means the sum of the Guaranteed Income (GI) as described in section C.2.1. and Guaranteed Terminal Benefit as described in section C.2.2. payable to the Eligible Person subject to the Policy remaining In Force and effect and is as specified in the Policy Schedule.

C.2.1. Guaranteed Income : Subject to the terms and conditions of this Policy and Policy remaining In Force and effect, the Guaranteed Income shall be payable to the Eligible Person during the Payout Term at respective Payout Frequency depending upon the income Benefit variant chosen by the Policyholder at the Policy Commencement Date as mentioned in the Policy Schedule.

On death of Life Assured after the end of the Policy Term, the Guaranteed Income if due as stated in the Policy Schedule will continue to be paid to the Nominee. At the end of the Policy Term by submitting a written request to Us, the Eligible Person will have an option to receive the Guaranteed Income as a single payment (lump sum), instead of receiving the Guaranteed Income installment during Payout Term. Upon payment of the lump sum amount, this Policy will terminate. The lump sum amount shall be calculated using a discount rate of 8.2% p.a. .

In case of delayed intimation of death, the Guaranteed Income installment paid after the date of death shall be deducted while paying Sum Assured on Death.

Guaranteed Income is a fixed percentage of One Annualized Premium and shall be payable as mentioned below depending on;

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

C.2.1.1. Variant 1: Uniform Income Benefit

Policy Term	Premium Payment Term	Annual Income		Monthly Income	
		Year from the Policy Commencement Date (Payable at End of year)	Income Benefit for Annual Payout (As a fixed percentage of One Annualized Premium)	Month from the Policy Commencement Date (Payable at End of month)	Income Benefit for Monthly Payout (As a fixed percentage of One Annualized Premium)
10 years	5 years	6 th	101%	61 st	8%
		7 th	101%	73 rd	8%
		8 th	101%	85 th	8%
		9 th	101%	97 th	8%
		10 th	101%	109 th	8%
16 years	8 years	9 th	125%	97 th	10%
		10 th	125%	109 th	10%
		11 th	125%	121 st	10%
		12 th	125%	133 rd	10%
		13 th	125%	145 th	10%
		14 th	125%	157 th	10%
		15 th	125%	169 th	10%
16 th	125%	181 st	10%		

C.2.1.2. Variant 2: Enhanced Income Benefit

Policy Term	Premium Payment Term	Annual Income		Monthly Income	
		Year from the Policy Commencement Date (Payable at End of year)	Income Benefit for Annual Payout (As a fixed percentage of One Annualized Premium)	Month from the Policy Commencement Date (Payable at End of month)	Income Benefit for Monthly Payout (As a fixed percentage of One Annualized Premium)
10 years	5 years	11 th	125%	121 st	10%
		12 th	125%	133 rd	10%
		13 th	125%	145 th	10%
		14 th	125%	157 th	10%
		15 th	125%	169 th	10%
16 years	8 years	17 th	175%	193 rd	14%
		18 th	175%	205 th	14%
		19 th	175%	217 th	14%
		20 th	175%	229 th	14%
		21 st	175%	241 st	14%
		22 nd	175%	253 rd	14%
		23 rd	175%	265 th	14%
		24 th	175%	277 th	14%

C.2.1.3. Variant 3: Increasing Income Benefit

Policy	Premium	Annual Income		Monthly Income	
		Year from the Policy	Income Benefit (As a fixed	Month from the Policy	Income Benefit for Monthly

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

Term	Payment Term	Commencement Date (Payable at End of year)	percentage of One Annualized Premium)	Commencement Date (Payable at End of month)	Payout (As a fixed percentage of One Annualized Premium)
10 years	5 years	11 th	100%	121 st	8%
		12 th	110%	133 rd	8.8%
		13 th	120%	145 th	9.6%
		14 th	130%	157 th	10.4%
		15 th	140%	169 th	11.2%
16 years	8 years	17 th	100%	193 rd	8%
		18 th	120%	205 th	9.6%
		19 th	140%	217 th	11.2%
		20 th	160%	229 th	12.8%
		21 st	180%	241 st	14.4%
		22 nd	200%	253 rd	16%
		23 rd	220%	265 th	17.6%
		24 th	240%	277 th	19.2%

C.2.2. Guaranteed Terminal Benefit Subject to the terms and conditions of this Policy and Policy remaining In Force and effect, a lumpsum amount shall be payable to the Policyholder at the end of the Policy term as Guaranteed Terminal Benefit. The Guaranteed Terminal Benefit shall depend on the Age at Entry, Premium Payment Term and Guaranteed Income variant chosen by the Policyholder and is specified in the Policy Schedule. In case of settlement of death claim, the Policy will get terminated and Guaranteed Terminal Benefit will not be payable .

C.3. Rider Benefits: Rider Benefits, if any, are payable in respect of the policies wherein Riders are attached to the Policy as specified in the Policy Schedule/ Endorsement Letter. Rider Benefits are payable on happening of the contingent event as mentioned in the Rider terms and conditions subject to admission and approval by the Company. Endorsement letter, the Rider Benefit shall become eligible subject to the Rider Terms and conditions.

C.4. Premium under This Policy

C.4.1 Payment of Premiums: In the event that the Policyholder has chosen regular payment mode then the Policyholder shall pay to the Company the regular Premium in such frequency on or before the due date for Premium payment as specified in the Policy Schedule or within the Grace Period as mentioned in Part C.7 to secure the applicable Benefits under this Policy. During the Grace Period, the Policy is in full force and eligible for all Benefits under the terms of the Policy. If any regular Premium is received before the due date for Premium payment, the Company will keep such amount in suspense account and adjust such sum towards Regular Premium on the applicable due date.

In the event the Policyholder makes a choice of monthly Premium payment mode, maximum three (3) months Premiums shall be collected in advance on the date of commencement of the Policy and adjusted towards the Policy only on the due dates and only automated modes of payments shall be available for future Premium payments. These advance Premiums shall be non-refundable, except in case of Free Look Cancellation of this Policy.

C.4.2. Payment of Advance Premiums: Collection of advance Premium shall be allowed within the same financial year for the Premium due in that financial year. However, where the Premium due in one financial year is being collected in advance in earlier financial year, Premium for maximum period of three months in advance of the due date shall be collected. The Premium so collected in advance shall only be adjusted on the due date of the Premium.

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

C.5. Payment of Benefits

- C.5.1.** Payment of the Benefits under this Policy shall be subject to deduction of any unpaid Premium due for the Policy Year of death.
- C.5.2.** Payment of all the Benefits as shown in the Policy Schedule shall be subject to receipt of proof by the Company to its satisfaction that ;
- C.5.2.1.** The Benefit payment criteria is being met as set out in this Policy; and
- C.5.2.2.** The title of the person or persons claiming the Benefits is bonafide; and
- C.5.2.3.** The details submitted are correct including but not limited to Age of the Life Assured as stated in the Proposal, if not previously admitted.

C.6. Mode of payment of Benefits

- C.6.1.** All Benefits and other sums under this Policy shall be paid in the manner and currency allowed/permitted under the Regulations and shall be payable by NEFT, account payee cheque or other permissible modes.
- C.6.2.** The Company shall pay the applicable Benefits and other sums payable under this Policy. Any discharge given by the Eligible Person, in writing in respect of the Benefits or the sums payable under this Policy shall constitute a valid discharge to the Company in respect of such payment. The credit of the Benefits or other sums into the account of the Eligible Person shall also be deemed to be valid discharge by the Company and Company shall not be required to see the utilization of the monies so paid.
- C.6.3.** Apart from the Benefits mentioned hereinabove in part C the Company shall not be liable to pay any other Benefits to the Eligible Person.

C.7. Grace Period

A Grace Period of fifteen (15) days for polices with monthly Premium payment mode and thirty (30) days for other available regular Premium payment modes from the Premium payment due date shall be allowed for payments of each Premium. The Regular Premiums are payable on the due date for payment and in any case not later than the Grace Period. During the Grace Period, the Policy shall continue to be In Force for availing the Death Benefit. The Company shall pay the Death Benefit for death during Grace Period, subject to the deduction of the premiums due as well as balance premiums for the Policy Year, if any under the Policy.

If unpaid premiums are not paid within the Grace Period, the Policy shall be subject to non-forfeiture provision as mentioned in Clause D.3.



TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

PART D

Policy Servicing Related Aspects

D.1. Free Look Provisions: The Policyholder shall have a period of 15 days (30 days if the Policy is sourced through distance marketing* as provided in Distance Marketing Guidelines IRDA/ADMN/GDL/MISC/059/04/2011 dated 05/04/2011) from the date of receipt of the Policy Document to review the terms and conditions of this Policy and if the Policyholder disagrees with any of the terms and conditions, he/she has the option to return the Policy stating the reasons for the cancellation upon which the Company shall return the Premium paid subject to deduction of a proportionate risk Premium for the period of insurance cover in addition to the expenses incurred on medical examination and the stamp duty charges. All Benefits and rights under this Policy shall immediately stand terminated on the cancellation of the Policy.

*distance marketing includes solicitation through all modes other than in person.

D.2. Revival of the Policy:

D.2.1. Subject to the approval of the Company and the board approved underwriting Policy, this Policy, if lapsed, may be revived for full Benefits within two years from the due date for payment of the first unpaid Premium, provided that;

D.2.1.1. This Policy has not been surrendered for cash;

D.2.1.2. No claim has arisen under this Policy.

D.2.1.3. Where required by the Company, a written application for Revival is received from the Policyholder by the Company, together with evidence of insurability and health of the Life Assured, to the satisfaction of the Company; and

D.2.1.4. All amounts necessary to revive this Policy have been paid, including all arrears Premiums together with payment of late fees calculated at such interest rate prevailing at the time of the payment as levied by the Company.

D.2.2. Notwithstanding anything to the contrary contained elsewhere in this Policy, the Company reserves the right to refer the lapsed Policy to its medical examiner in deciding on Revival of lapsed Policy. The Revival of the lapsed Policy shall be either on its original terms and conditions or on such other or modified terms and conditions as the Company may specify or may reject the Revival. Subject to the provisions of Clauses D.2.1 above, the Revival shall come into effect on the date when the Company specifically communicates it in writing to the Policyholder.

D.3. Non-Forfeiture provisions:

In the event of non-payment of Premium due under the Policy within the Grace Period, the Policy will Lapse until the Policy is revived for full Benefits within two years from the first unpaid Premium due date. No Benefits will be paid to the Policyholder or the Eligible Person if the Policy is in Lapse stage except as specified below.

If at least two full years' Premiums have been paid, and if any subsequent Premium due has not been paid, the Policyholder will be eligible for reduced paid-up value as explained in section D.3.1. or Surrender Value as explained in section D.3.2.

If a policy has attained Lapse status after paying at least one full years' Premium, the company shall not forfeit the entire Premium and will pay 50% of the Premium paid, at the end of the 10th year or earlier on death, before the end of the 10th year.

D.3.1. Reduced Paid-up Value

If at least two full years' Premiums have been paid and further Premiums are unpaid and the Policy is not surrendered, the Policy will acquire the status of reduced paid up on the date of expiry of Grace Period up till the Policy is revived for full Benefits. Once the Policy attains the status of reduced paid up, the Benefits will be reduced as per the formula mentioned below:

df
Q
BR

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

During the Reduced paid-up state of the Policy, the Reduced Paid-up Life Cover will be payable on death of Life Assured.

$$\text{Reduced Paid up Death Benefit Benefit} = \frac{\text{Number of Premiums Paid}}{\text{Total Number of Premiums Payable}} \times \text{Sum Assured on Death}$$

OR

105% of premiums paid, whichever is higher.

Reduced paid-up Guaranteed income will be calculated as per the formula mentioned below:

$$\text{Reduced Paid up Guaranteed Income} = \frac{\text{Number of Premiums Paid}}{\text{Total Number of Premiums Payable}} \times \text{Guaranteed Income Installment}$$

Reduced paid-up Guaranteed Terminal Benefit will be calculated as per the formula mentioned below:

$$\text{Reduced Paid up Guaranteed Terminal Benefit} = \frac{\text{Number of Premiums Paid}}{\text{Total Number of Premiums Payable}} \times \text{Guaranteed Terminal Benefit}$$

D.3.2.Surrender the Policy: If at least two full year's Premiums are paid, the Policy can be surrendered. The Policy cannot be surrendered after the death of the Life Assured. Upon payment of the Surrender Value, the Policy shall stand terminated with no further Benefits payable under the Policy and the Company shall be relieved and discharged from all obligations under this Policy thereafter.

The Surrender Value is payable immediately on Surrender and the Policy shall be terminated upon payment of Surrender Value.

In the event of non-payment of two full years' Premiums, the Policy shall Lapse and no Surrender Benefit shall be payable.

D.3.2.1.Surrender Value: The Policy acquires a Surrender Value which is higher of Guaranteed Surrender Value or Special Surrender Value (SSV).

D.3.2.2.Guaranteed Surrender Value (GSV): If at least two full years' Premiums have been paid, the Policy acquires a Guaranteed Surrender Value.

The Surrender provisions apply only to the Base Policy mentioned in the Schedule and not to any Riders.

The Guaranteed Surrender Value will be defined as a percentage of Premiums paid. GSV factor multiplied by the total amount of Premiums paid excluding the Premium for extra mortality rating, if any, minus Guaranteed Income or Guaranteed Terminal Benefit paid out, till the date of Surrender. Guaranteed Surrender Value (GSV) payable is subject to minimum amount of zero.

The Guaranteed Surrender Value factors with respect to the Policy Term are tabulated as below:

PPT ->	5 Pay	8 Pay	5 Pay	8 Pay
Policy Year	GSV Factor			
	Variant 1		Variant 2 and 3	
1	0%	0.0%	0%	0.0%
2	30%	30.0%	30%	30.0%

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

3	30%	30.0%	30%	30.0%
4	50%	50.0%	50%	50.0%
5	50%	50.0%	50%	50.0%
6	50%	50.0%	50%	50.0%
7	50%	50.0%	50%	50.0%
8	60%	60.0%	60%	60.0%
9	80%	62.5%	80%	62.5%
10	85%	65.0%	85%	65.0%
11		70.0%		70.0%
12		72.5%		72.5%
13		75.0%		75.0%
14		80.0%		80.0%
15		85.0%		85.0%
16		85.0%		85.0%

D.3.2.3. Special Surrender Value (SSV): The Policy shall acquire a Special Surrender Value if all the Premiums have been paid for at least two consecutive years. The Special Surrender Value will be quoted only on receipt of a Surrender request which shall be determined by the Company from time to time and is not guaranteed.

The Surrender Values and Non-forfeiture provisions apply only to the Base Policy mentioned in the Schedule and not to any Riders.

D.4. Policy Loan: If two full years' Premiums have been paid, and if any Surrender Value is available under the Policy, the Policyholder may obtain a loan on the sole security of the Policy and on its proper assignment to the Company. The maximum amount of loan that will be advanced at any one time or more than one time shall not exceed 80% of the available Surrender Value and provided that the amount of the loan is not less than INR 1000/-. The rates of interest payable on the loan and the other terms and conditions of the loan shall be as determined by the Company from time to time and will be subject to IRDAI's approval. All loans within the permissible limits will be the difference between maximum permissible loan amount less any outstanding loan with accumulated interest, if any. All outstanding loan and interest thereon shall be deducted from any Benefits payable under the Policy. In case of policies not In Force or policies not fully paid-up, if at any point of time, the outstanding loan along with outstanding accrued interest exceeds the Surrender Value payable under the Policy, the Policy will be foreclosed and no further Benefits will be payable. Any payment made by the Policyholder in the Policy will first be utilized to repay the Policy Loan and then for any Premiums due, if any. The minimum amount of Policy Loan that can be repaid at every instance shall be INR 500 or total outstanding loan plus interest whichever is lower. Loan facility will not be available to the Policyholder during the Payout Term.

Handwritten initials: d, a, BL

TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

PART E

All the applicable Charges, Fund Name, Fund Options etc. (Applicable especially for ULIP Policies)

E.1. Not Applicable as this is a Non-linked individual product.



TERMS AND CONDITIONS: EXIDE LIFE MY ASSURED INCOME PLAN
A Non-participating, Non-linked, Insurance Plan

PART F

General Terms and Conditions

F.1 Fraud, Misrepresentation and forfeiture: In issuing this Policy, the Company has relied on, and may rely on, accuracy and completeness of the information provided by the Policyholder/Life Assured and any other declarations or statements made or as may be made hereafter, by the Policyholder/Life Assured.

Fraud, Misrepresentation and forfeiture would be dealt in accordance with provisions of Section 45 of the Insurance Act 1938 as amended from time to time.

[A Leaflet containing the simplified version of the provisions of Section 45 is enclosed as Annexure I for reference]

F.2 Age Admission: The Age of the Life Assured has been admitted on the basis of the declaration made by the Policyholder / Life Assured in the Proposal form and/or in any document/statement based on which this Policy has been issued. If the Age of the Life Assured is found to be different from that declared, the Company may, adjust the Premiums and/or the Benefits under this Policy and/or recover the applicable balance amounts, if any, as it deems fit. This Policy shall however become void from commencement, if the Age of the Life Assured at the Policy Commencement Date is found to be higher than the maximum or lower than the minimum entry Age that was permissible under this Policy at the time of issue and the Company shall return the Premiums paid subject to deduction of expenses incurred on medical examination (if any) and the stamp duty charges.

F.3. Assignment: Assignment should be in accordance with provisions of Section 38 of the Insurance Act 1938 as amended from time to time.

[A Leaflet containing the simplified version of the provisions of Section 38 is enclosed as Annexure II for reference].

F.4.Nomination: Nomination should be in accordance with provisions of Section 39 of the Insurance Act 1938 as amended from time to time.

[A Leaflet containing the simplified version of the provisions of Section 39 is enclosed as Annexure III for reference]

F.5. Review, revision: The Company reserves the right to review, revise, delete and/ or alter any of the terms and conditions of this Policy, including without limitation the Benefits, the Premiums with the prior approval of IRDAI.

F.6.Release and discharge: The Policy will terminate automatically on payment of the Surrender Value, Death Benefit, on Lapsation of the Policy or on the happening of the events that are covered under this Policy, and the Company will be relieved and discharged from all obligations under this Policy thereafter.

F.7.Taxes, duties and levies and disclosure of information: This Policy, and the Benefits and the Surrender Value payable under this Policy shall be subject to the Regulations, including taxation laws in effect from time to time. . All Taxes, duties or levies including without limitation or other taxes (collectively "Taxes") as may be imposed now or in future by any authority on the Premiums, charges and Benefits shall be borne and paid by the Policyholder or the Eligible Person, as the case may be or deducted by the Company from the Premium received or Benefits payable. The Premium and other sums payable under or in relation to the Policy do not include the Taxes. The persons receiving the Benefits shall be solely liable for complying with all the applicable provisions of the Regulations, including taxation laws, and payment of all applicable Taxes. In any case where the Company is obliged to account to the revenue authorities for any Taxes applicable to this Policy or the Benefits payable under this Policy, the Company shall be entitled to deduct such Taxes from any sum payable under this Policy, and deposit the amount so deducted with the appropriate governmental or regulatory authorities. In any case where the Company is obliged to disclose

